

tion of the strength of Appellate Assistant Commissioners on all India basis is under consideration of the Ministry.

(iii) Performance of Appellate Assistant Commissioner is being reviewed every month by the concerned Commissioner of Income-tax and the Director of Inspection (Income-tax). A quota of appeals to be disposed of has been fixed for each Appellate Assistant Commissioner of Income-tax.

In the Statutory Appeal Form there is no provision for mentioning the amount of tax demanded and of assessed total income, by the appellant. It is not possible to indicate the amount involved in the pending cases.

Export of Chillies and Turmeric from Andhra Pradesh

*701. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have taken any steps to export chillies and turmeric from Andhra Pradesh; and

(b) if so, the quantity exported last year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & CIVIL SUPPLIES (SHRI Z. R. ANSARI): (a) A number of steps have been taken by the Government under the auspices of the Spices Export Promotion Council to promote exports of turmeric and chillies from India, such as, sponsoring market surveys, participation in fairs and exhibitions abroad, etc. These benefited exports from Andhra Pradesh also. Spices Export Promotion Council also conducted an All-India workshop on Chillies in Hyderabad in March, 1980. A Seminar on Turmeric was organised in collaboration with Central Plantation Crops Research Institute at Calicut in April, 1980 to

discuss inter-alia the promotion of exports of these two spices from India.

(b) The export figures of various spices are not maintained State-wise. The total quantity and value of chillies and turmeric exported from India during 1979-80 was as follows:

	Quantity (M. Tonnes)	Value ('000 Rs.)
(i) Chillies (Including powder)	2180.74	20097.99
(ii) Turmeric (Including Powder)	21514.23	162370.64

उज्जैन के लिए विमान सेवा

*708. श्री सत्यनारायण जाटिया : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सांस्कृतिक महत्व के विभिन्न पर्यटन केन्द्रों के लिए विमान सेवा की व्यवस्था करने के लिए कोई योजना बना ली है;

(ख) देश में सांस्कृतिक महत्व के कौन-कौन से प्रमुख नगरों को इसके अन्तर्गत लाये जाने का प्रस्ताव है और क्या उज्जैन भी उनमें से एक है; और

(ग) उज्जैन के लिए विमान सेवा की व्यवस्था करने पर कितना खर्च होने का अनुमान है ?

पर्यटन और नागर विमानन मंत्री (श्री अनन्त प्रसाद शर्मा) : (क) से (ग) पर्यटन एवं सांस्कृतिक महत्व के स्थानों सहित जिन महत्वपूर्ण स्थानों के लिये इंडियन एयरलाइन्स की सेवायें इस समय परिचालित नहीं की जा रही हैं उनके लिये तीसरे वायु सेवाओं (अथवा फीडर सेवाओं) के परिचालन के सामान्य प्रश्न

पर विचार किया जा रहा है। किन हवाई अड्डों के लिये यह सेवा परिचालित की जायेगी, कौन सी एजेंसी इसे परिचालित करेगी, किस प्रकार के विमान का प्रयोग किया जायेगा, कितना पूंजीगत व्यय होगा, और इनसे सम्बद्ध अन्य व्यौरों के संबंध में अन्तिम निर्णय अभी लिये जाने हैं।

Non-operation of Bombay-Ratnagiri and Bombay-Kolhapur Air Flight by Golden son Aviation

*709. SHRI BAPUSAHEB PARULEKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government are aware that Golden son Aviation company to whom licence was given to operate non-Scheduled flights between Bombay-Ratnagiri and Bombay-Kolhapur could not operate flights from June 1979 onwards;

(b) reasons for the same;

(c) whether the same company has submitted a petition requesting for some concession and permission to import an aircraft for putting into operation; and

(d) the details of the petition and reaction of Government thereto?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) M/s. Golden SON Aviation recently informed the Director General of Civil Aviation that their services on Bombay-Ratnagiri and Bombay-Kolhapur routes had been discontinued from the middle of last year owing to irregular supply of AV Gas 100 and steep increase in fuel prices.

(c) and (d) The Company has applied for import of a Nomand N 22B aircraft. The Company has been

advised that their proposal will be considered after a decision on the selection of suitable small aircraft for operation of feeder services is taken.

Minerals in Karnataka

*710. SHRI T. R. SHAMANNA: Will the Minister of STEEL AND MINES be pleased to state:

(a) what are the minerals in Karnataka on which there is a ban for export;

(b) what are the minerals on which there is no ban for export; and

(c) whether Government of India propose taking steps to re-examine the licensing of minerals of Karnataka taking into consideration the latest report of Indian Bureau of Mines and other authorised agencies like Department of Mines, Karnataka State?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The export policy of an item is in general terms and not applicable to a particular State. The following minerals found in Karnataka are banned for export:

(1) Copper (2) Silver (3) Kyanite (4) Raw, dead burnt, and calcined magnesite having silica below 9 per cent.

(b) There is no ban on the export of following minerals found in Karnataka:

(1) Asbestos (2) Bauxite (3) Iron ore (4) Limestone (5) Limeshell (6) Dolomite (7) Raw, calcined and dead burnt Magnesite (with silica more than 9 per cent) (8) Manganese ore (9) Steatite (10) Chromite (11) Corundum (12) Felspar (13) Fireclay (14) Kaolin (15) Moulding sand (16) Silica sand (17) Ochre (18) (Quartz and Quartzite) (19) Sta-